

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEALTH & FAMILY WELFARE DEPARTMENT
9TH LEVEL, A-WING, DELHI SECRETARIAT, IP ESTATE, NEW DELHI-2
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No.52/DGHS/PH-IV/COVID-19/2020/prsecyhfw/11142-11241 Dated: 07/06/2020

ORDER

Whereas, interstate movement is expected to further increase in view of MHA's Order No. 40-3/2020-DM-I(A) dated 30.05.2020, which would increase load on COVID & non-COVID Hospitals as patients from other parts of the country would approach Hospitals of Delhi.

And, whereas, It has been observed that there has been a surge in the number of positive cases of COVID-19 in the last few days in Delhi, resulting in additional demand of hospital beds, consumables & infrastructure.

Now, therefore, in exercise of powers conferred by the Delhi Epidemic Diseases, COVID-19, Regulations, 2020 under the Epidemic Diseases Act, 1897, it is hereby ordered that all the hospitals operating under Government of NCT of Delhi and all the private hospitals & nursing home shall ensure that only bona fide residents of NCT of Delhi are admitted for treatment in these hospitals. However, transplantation, oncology, neurosurgeries will continue to function for all patients, irrespective of the place of residence. However, treatment relating to oncology, transplantation, neuro-surgery shall continue for all patients, irrespective of the place of residence. Also, any Medico-Legal victims of road accidents, acid-attack happening within NCT of Delhi will continue for all patients, irrespective of place of residence.

 Any of the following documents will be treated as the valid proof of residence. A copy of the same shall be kept by the hospitals.

1. Voter ID
2. Bank/Kisan/Post Office current Passbook, or
3. Patient Ration Card / Passport / Driving license / Income Tax Return filed or Assessment Order, or

(Contd....2/-)

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4. Latest Water / Telephone / Electricity / Gas Connection Bill for that address, either in the name of the patient or that of his / her immediate relation like parents etc. or
5. Postal department's post received / delivered in the patient's name at the given address.
6. In case of minors, above-mentioned documents in the name of parents', or
7. Adhar card made prior to 7th June 2020.

This issues with the approval of the council of ministers.


(Padmini Singla)
Secretary (Health & FW)


To

1. All MDs/MSs/Directors of all Hospitals of Government of NCT of Delhi
2. All MSs of private hospitals & nursing homes in NCT of Delhi
3. Dr R N Das, In-charge, private hospitals & nursing home cell

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Copy to:

1. Addl CS (Home), Government of NCT of Delhi
2. Pr Secretary (Revenue), Government of NCT of Delhi
3. Addl. Secretary to Hon'ble CM, Government of NCT of Delhi
4. Secretary to Hon'ble Minister of Health, Government of NCT of Delhi
5. OSD to CS, Government of NCT of Delhi
6. Director, DGHS


(Padmini Singla)
Secretary (Health & FW)